

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM**

**PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/349/ (IB)/2017
NAME OF THE PETITIONER(S) : LALCHAND BHIMRAJ
NAME OF THE RESPONDENT(S) : ABL BIOTECHNOLOGIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	Adeesh Anto x M.R. Preethu	for petitioner .	N.R.D. Thir.

ORDER

Counsel for Petitioner present. He submitted that he has made the compliance with the provisions of section 9(3)(b) of I&B Code, 2016 and has to comply with provisions of section 9(3)(c) of I&B Code, 2016 for which he submits that by tomorrow the bank certificate will be submitted. As seen from the order dated 08.06.2017, this Bench has ordered to issue a private notice to the Respondent. Pursuant to which, the Petitioner has sent the private notice but the same has been returned with the endorsement 'left'. However, the Counsel for the Petitioner submitted that there is another matter against the Corporate Debtor which is fixed for tomorrow and prayed for fixing the matter accordingly. Put up on **13.07.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)